

অসম



ৰাজপত্ৰ

স্বাধীনতা

THE ASSAM GAZETTE

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং 156 दिगपत्र, बुधवार, 25 सेप्टेम्बर, 1991, 3 आहिन 1913 (शक)
 No. 156 Dispur Wednesday, 25th September, 1991, 3rd Asvina
 1913 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT: LEGISLATIVE BRANCH

NOTIFICATION

The 24th September 1991

No. LGL.78/83/90.—The following Act of the Assam Legislative Assembly which received the assent of the President is hereby published for general information.

Assam Act No. VIII of 1991
(Received the assent of the President on 11th September,
1991).

THE ASSAM FIXATION OF CEILING ON LAND
HOLDINGS (AMENDMENT) Act, 1986.

An
Act

further to amend the Assam Fixation of Ceiling on Land
Holdings Act, 1956.

Preamble

Whereas it is expedient further to amend the Assam Fixation of Ceiling on Land Holdings Act, 1956 here-in-after called the principal Act in the manner here-in-after appearing ;

Assam Act
I of 1957,

It is hereby enacted in the Thirty-Seventh Year of the Republic of India as follows :—

Short title,
extent and
commence-
ment

1. (1) This Act may be called the Assam Fixation of Ceiling on Land Holdings (Amendment) Act, 1986.

(2) It shall extend to the districts of Kamrup, Nalbari, Pragjyotishpur, Barpeta, Kokrajhar, Goalpara, Dhubri; Darrang, Sonitpur, Lakhimpur, Dibrugarh, Sibsagar, Jorhat, Nagaon; Cachar and Karimganj in the State of Assam.

(3) It shall come into force with immediate effect.

Amendment
of Section
of Assam
Act I of
1957.

2. In the principal Act, in Section 7,—
(a) for sub-section (6), the following shall be substituted, namely :—

“(6) without prejudice to any action under any other provision of this Act, the State Government may of its own motion, within a period of 1 (one) year or on application if filed within 90 days from the date of publication of the final statement under sub-section (4) or from the

date on which the Assam Fixation of Ceiling on Land Holdings (Amendment) Act, 1986 shall come into force, whichever is later, call for any record relating to any final statement and may pass such order or orders as it deems fit after giving the person or persons concerned an opportunity of being heard."

(b) After sub-section (6) so substituted, the following shall be inserted as sub-section (6a), namely:—

"(6a) without prejudice to any action under any other provision of this Act, the State Government on its own motion, for ends of justice and/or for exceptional circumstances to be recorded in writing, may review of any order passed earlier and may call for any records relating to any final statement within a period of 3 years and pass such order or orders as it deems fit, after giving the person or persons concerned an opportunity of being heard."

Repeal and savings. 3. (1) The Assam Fixation of Ceiling on Land Holdings (Amendment) Act, 1984 is hereby repealed. ^{Assam Act} ^{xv of 1984}

(2) Notwithstanding such repeal, any action taken, decision given, order made, anything done or any proceedings commenced under the provisions of the Act so repealed and in force immediately before such repeal shall continue in force and shall be deemed to have been given, done, taken or commenced under the corresponding provisions of this Act.

K. LASKAR,
Secretary to the Govt. of Assam,
Legislative Department.